

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20796 of 2016

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-513-15-16 dated 03/03/2016 passed by Commissioner of Central Excise, Customs and Service Tax (Appeals-II), CALICUT.)

**M/s. Sree Sakthi Paper
Mills Ltd.**

Athirappally Road,
Pariyaram, Chalakkudy
THRISSUR – 680 721.
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and
Service Tax Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE – 673 001.
KERALA

Respondent(s)

APPEARANCE:

None, Shri MENON & PAI ADVOCATES , Advocate for the Appellant
Shri K. Viswanathan, Superintendent, Authorised Representative for
the Respondent

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20057 / 2023

Date of Hearing: 15/02/2023

Date of Decision: 15/02/2023

Per : Dr. D.M. MISRA

None for the appellant. Appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced in the open court on **15/02/2023.**)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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